

ITEM NO.16 Court 3 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3350/2020

(Arising out of impugned final judgment and order dated 30-06-2020 in CRR No. 3838/2018 passed by the High Court Of Punjab & Haryana At Chandigarh)

BHOLU Petitioner(s)

VERSUS

CBI THROUGH SP & ANR. Respondent(s)

IA No. 67294/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 81813/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 70262/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 70259/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 81811/2020 - REJOINDER

Date : 02-09-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.  
Ms. Supriya Juneja, AOR  
Mr. Aditya Singla, Adv.  
Ms. Cheshta Jetly, Adv.  
Ms. Shubhangini Jain, Adv.

For Respondent(s) Mr. S.V. Raju, ASG  
Ms. Swati Ghildiyal, Adv.  
Ms. Neela Kedar Gokhale, Adv.  
Mr. Arvind Kumar Sharma, AOR  
  
Mr. Sushil K. Tekriwal, Adv.  
Dr. Mamta Tekriwal, Adv.  
Mr. Venkateswara Rao Anumolu, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard learned counsel for all parties exhaustively including learned counsel appearing on behalf of the Complainant.



Since the petitioner is now being tried for the purposes of bail only as an adult, we see no reason to interfere with the impugned judgment of the High Court at this stage.

Accordingly, the Special Leave Petition is dismissed.

Pending applications stand disposed of.

On an oral prayer being made, list Special Leave Petition (Cr1.) No. 10123/2018 in November, 2020.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER